

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 117

IA Nos.270/2024, 278/2024, 814/2024, 933/2024  
and  
CP (IB) No. 313/Chd/J&K/2023

**IN THE MATTER OF:**

J & K Integrated Textiles Park Ltd.

...Petitioner

Vs.

Toplon Industries Pvt. Ltd.

...Respondent

**Under Section:** 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Ms. Swati Saluja, Advocate (Proxy)

For the Respondent : Ms. Preeti Yadav, Advocate (Proxy)

**ORDER**

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

Ld. Counsels for the parties are directed to make compliance of the last order, if any, at least one week before the next date of hearing. List on 13.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti